

(d) the details of the States where not even a single family could complete 100 days of employment; and

(e) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) and (b) Yes, Sir. A job card issued to a household under NREGA is valid for a period of 5 years. Job card is issued to a household if one or more adult members of the household apply for it. Mere issuance of a job card, however, does not entitle the household for an employment under the Act. The adult members of the household who volunteer to do un-skilled manual work have to apply for work in writing. A job card holder may exercise his right for 100 days of guaranteed employment under NREGA any time during a financial year. Further, while it is mandatory for a job seeker under NREGA to have a job card, it is not mandatory for a job card holder to take up employment under NREGA in a particular financial year.

(c) Intensive IEC activities have been undertaken to generate greater awareness among rural households about their legal rights under the Act. It has been emphasized upon the States to employ dedicated staff in the implementing agencies. Salary of such dedicated staff is met out of the administrative expenditure admissible under the Act. States have been directed to ensure that adequate number of works are available to meet the labour demand.

(d) As per the implementation status reports received from the State Governments, number of household completed 100 days of employment during 2006-07 has been reported as NIL by Arunachal Pradesh and Nagaland. Similarly, State Government of Manipur, Mizoram and Nagaland have reported that no household completed 100 days of employment during 2007-08. For the year 2008-09, Union Territory of Puducherry has only reported that no household could complete 100 days of employment.

(e) NREGA is demand based. Employment is provided to the adult members of a registered household on demand subject to a maximum of 100 days per household in a Financial Year. Workers are free to avail any other employment opportunity available to them.

Rural Employment Scheme in Maharashtra

3479. SHRI Y.P. TRIVEDI: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether Swarna Jayanti Gram Swarozgar Yojana (SJGSY) and Sampoorna Grameen Swarozgar Yojana (SGSY) are being implemented in Maharashtra; and

(b) the details of the achievement made since the last three years, and the finance allocated to the State Government?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) Yes, Sir. This Ministry is implementing the Swaranjayanti Gram Swarozgar Yojana (SGSY) in the All States/UTs including Maharashtra. (except Delhi and Chandigarh). The Sampoorna Gramin Rozgar Yojana (SGRY) has been subsumed in National Rural Employment Guarantee Act (NREGA) in phased manner in Maharashtra. 12 Districts were subsumed in NREGA from 2nd Feb., 2006, 6 districts from 1.4.2007 and entire rural districts of Maharashtra have been subsumed in NREGA from 1.4.2008.

(b) The details of central allocation, SHGs formed and total No. of Swarozgaris assisted for the last three years in respect of Swaranjayanti Gram Swarozgar Yojana (SGSY) and the status of funds allocated, funds released and persondays generated under SGRY during 2006-07 and 2007-08 in the Maharashtra State are as under:—

SGSY Scheme

Year	Financial (Rs. in lacs)					Physical (in Nos)	
	Central allocation	Central releases	Total credit disbursed	Total subsidy disbursed	Total investment	SHGs formed	Total Swarozgaris assisted
2006-2007	8784.83	8740.87	14442.78	8109.2	22551.98	20765	84707
2007-2008	13405.01	13117.90	21599.63	11285.02	32884.65	29678	119344
2008-2009	15848.40	15730.36	26368.24	13260.2	39628.44	30975	154647

SGRY Scheme

Sl. No.	Financial year	(in lakhs)		
		Funds allocated	Funds released	Person days generated
1.	2006-07	25703.73	31832.03	412.54
2.	2007-08	16922.17	16188.33	203.12

National Rural Employment Guarantee Scheme

†3480. SHRI RAVI SHANKAR PRASAD:
SHRI RAJ MOHINDER SINGH MAJITHA:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether it is a fact that member incharge of rural development in the Planning Commission has given new suggestions about the National Rural Employment Guarantee Scheme;

(b) if so, the details of those suggestions and the likely benefits in the implementation of these suggestions; and

(c) the reaction of Government regarding implementation of these suggestions?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) No, Sir.

(b) and (c) Do not arise.

NREGS projects in Orissa

3481. SHRIMATI RENUBALA PRADHAN: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the details of the projects under the National Rural Employment Guarantee Scheme (NREGS) in Orissa till July, 2009, during the last two years, District-wise;

(b) the total expenditure earmarked for these projects; and

(c) the details of the funds utilized, so far, District-wise?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) to (c) NREGA is demand based. Central Government releases funds to the State on the basis of labour demand. District-wise number of works taken up in Orissa under NREGS and funds utilized by the State during 2007-08, 2008-09 and 2009-10 (as per latest available report) are given in Statement-I, II and III respectively.

†Original notice of the question was received in Hindi.